

**GOVERNMENT OF INDIA  
MINISTRY OF SCIENCE AND TECHNOLOGY  
DEPARTMENT OF SCIENTIFIC AND INDUSTRIAL RESEARCH**

**RAJYA SABHA  
UNSTARRED QUESTION No. 1561  
(TO BE ANSWERED ON 01.01.2018)**

**REGULARISATION OF CSIR STAFFS**

**1561. SHRI P. BHATTACHARYA:**

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) what corrective action has been taken by CSIR for regularisation of canteen staff, Hindi Officer, Protocol Office and other isolated posts/schemes, by obtaining ex-post-facto approval from the Ministry of Finance;
- (b) whether the rules, regulations and bye-laws were approved by Government and if not, the detailed reasons therefor; and
- (c) whether the Governing Body is empowered to amend the fundamental rules, if so, the relevant provision and if not, the detailed reasons thereof?

**ANSWER**

**MINISTER OF STATE FOR SCIENCE AND TECHNOLOGY AND EARTH SCIENCES**

**(SHRI Y. S. CHOWDARY)**

- (a) In CSIR, the canteen staffs, Hindi Officers, Protocol Officers and other employees in isolated posts are regular staff and CSIR from time to time formulated the Recruitment Rules for their selection/ appointment.
- (b) Yes, the Rules, Regulations and Bye Laws were approved by the Government.
- (c) As per CSIR Bye Law 15, it is stipulated that all matters concerning service conditions of employees of the Society, the Fundamental and Supplementary Rules framed by the Govt. of India and such other rules and orders issued by the Govt. of India from time to time shall apply to the extent applicable to the employees of the Society.

\*\*\*\*\*